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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

O.A. No. 174 of 1987  
~~Ex-Ao No.~~

DATE OF DECISION 16/06/1987

Shri Harbansingh Rakirsingh Petitioner

B B Gogia Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

B R KYADA Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. P Srinivasan : ADMINISTRATIVE MEMBER

The Hon'ble Mr. P M Joshi : JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether it needs to be circulated to other Benches of the Tribunal. No

JUDGMENT

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OA/174/87

16/06/1987

Per : HON'BLE MR P SRINIVASAN : ADMINISTRATIVE MEMBER

( Dictated in Open Court)

This application filed under Section 19 of the Administrative Tribunals Act, 1985 has come up before us today for admission. Shri B B Gogia, learned advocate for the applicant has been heard. After the matter was heard for some time, Shri Gogia sought permission to withdraw this application to enable him to pursue the matter with higher authorities of the Railway against the decision of the Divisional Railway Manager. Permission to withdraw is granted and the application is disposed of as withdrawn with liberty to the applicant to move this Tribunal again if an adverse order is passed by the said higher authorities on his further representation.

P. Srinivasan  
16/06/87  
( P SRINIVASAN )  
ADMINISTRATIVE MEMBER

J. M. Joshi  
16/06/87  
( P M JOSHI )  
JUDICIAL MEMBER